

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.2979  
TO BE ANSWERED ON 05.12.2019**

**POWER PLANTS IN BIHAR**

**†2979. SHRI VIJAY KUMAR:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Government proposes to set up power plants in Bihar and if so, the details thereof along with its present status of construction;**
- (b) whether the construction of the above plants has been delayed thereby increasing its estimated cost significantly;**
- (c) if so, the details thereof including the original estimated cost of the said plants and the time by which they were supposed to be completed;**
- (d) the details of the estimated cost as on date and the revised completion schedule of the above plants; and**
- (e) the steps taken by the Government to find out a solution of the above reasons so as to complete the future plans on time?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP**

**( SHRI R.K. SINGH)**

**(a) to (d) : As per section 7 of Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license under this act, if it complies with the technical standards relating to connectivity with the grid. Therefore, any corporate body or individual can invest in thermal power generation without seeking permission from the government. However, for setting up of hydroelectric power projects, the detailed project reports (DPRs) are required to be submitted for concurrence of the Central Electricity Authority (CEA).**

**.....2.**

**The details of under construction power plants in the state of Bihar along with present status, reason of delay, original estimated cost, estimated cost as on date, original completion schedule and revised completion schedule are enclosed as Annexure.**

**(e) : The developers of these projects have taken up the matter with concerned agencies for resolving project specific issues which were leading to delay, and have also made suitable amendments in the contracts for resolving the contractual issues. Besides, following steps have been taken by the Government for ensuring the timely completion of the power projects:**

- ✓ **CEA monitors the progress of under construction power projects through frequent site visits and interaction with the developers, equipment suppliers and other stakeholders to identify the issues critical for commissioning of projects and help in resolving them.**
- ✓ **Ministry of Power also reviews the progress of ongoing power projects regularly with the concerned officers of CEA, equipment manufacturers, State Utilities/ CPSUs/ Project developers, etc.**
- ✓ **Issues are also raised in PRAGATI, for proactive governance and timely implementation, as and when required.**
- ✓ **The Project Monitoring Group (PMG) also reviews the issues relating to pending projects. The developers of the projects can raise the project specific issues on PMG portal for their resolution with the concerned agencies/ departments.**

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2979 TO BE ANSWERED IN THE LOK SABHA ON 05.12.2019.**

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**Details of Under construction Thermal Power Projects in the state of Bihar**

Sl. No.	Project Name	Unit No	Capacity (MW)	Commissioning schedule		Cost (in Rs Crore)		Current Status	Reason for Delay
				Original	Anticipated	Original	Latest		
1	Buxar Thermal Power Project ,	U-1	660	Jul-23	Jul-23	10439.1	-	Project is under construction	No delay
		U-2	660	Jan-24	Jan-24				
2	Barh STPP-I	U-1	660	Aug-09	Apr-20	8693	21312.1	Project is under construction	<ul style="list-style-type: none"> <li>• Inordinate delay by Main Plant (SG &amp; Auxiliaries Package) vendor M/s TPE. M/s TPE stopped work from Oct'2013 and the contract of M/s TPE was terminated on 14.01.15. Contract for balance works re-awarded in Jan'16.</li> <li>• Delay due to failure of coils, supplied by M/s. TPE, during Hydro Test of boiler of Unit-I. Accordingly, change of material was approved and contract was awarded to M/s. GE on 15.01.2018 for supply, dismantling and installing of coils.</li> <li>• Delay due to US sanctions on Power Machines(PM) from Russia, which affected balance TG supplies and works.</li> <li>• Delay due to land acquisition / physical possession in past.</li> <li>• Shortage of aggregate in Year 2010 as Govt. of Bihar banned stone quarry mines to protect the environment under Bihar minor mineral concession (Amendment) rules, 2010.</li> <li>• Delay in Readiness of Railway line Hazaribagh-Koderma-Tilaiya-Rajgir-Bakhtiyarpur route (250km) will affect transportation of coal for Barh Project.</li> </ul>
		U-2	660	Jun-10	Apr-21				
		U-3	660	Apr-11	May-22				

3	Nabi Nagar TPP	U-4	250	Nov-13	Apr-20	5352.51	9582.89	Project is under construction	<ul style="list-style-type: none"> <li>• Delay in land acquisition.</li> <li>• Frequent law order problems/ disturbances/ Bandhs in past.</li> <li>• Delay in readiness of Coal Handling Plant (CHP) (M/s Techpro).</li> <li>• Agency under NCLT.</li> <li>• Delay in readiness of Ash Handling plant (AHP) (M/s Indure).</li> <li>• Delay in Supply of equipment's by BHEL for Unit#4</li> <li>• Delay due to poor mobilization of civil agency (M/s Era).</li> <li>• Agency under NCLT</li> </ul>
4	New Nabi Nagar TPP	U-2	660	Jul-17	Apr-20	13624.02	17304.3	Project is under construction	<ul style="list-style-type: none"> <li>• Delay in acquisition of land affected work of Railway Siding and Make-up water (MUW) pipe corridor.</li> <li>• House State Oustees (HSOs) from Main Plant and Ash Dyke Shifted only in Mar'16/Jun'17.</li> <li>• Frequent law and order problem in the past.</li> <li>• Delay in readiness of AHP (M/s DCIPS).</li> <li>• Agency under NCLT/ Liquidation.</li> <li>• Delay in readiness of CHP (M/s TRF).</li> <li>• Delay due to poor mobilization of civil agency (M/s Era).</li> <li>• Agency under NCLT</li> <li>• Initial delay in Site levelling (M/s AMR).</li> </ul>
		U-3	660	Jan-18	Mar-22				

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